employees as domestic servants, appointment of his own relatives to posts under his control in disregard of the claims of the candidates belonging to the Scheduled Castes and Scheduled Tribes and acceptance of bribe, by the Divisional Operating Superintendent, Allahabad Division have come to Government's notice; and

(b) if so, what are the details in this regard and whether Government have enquired into or propose to enquire into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS ISHRI SHEO NARAIN): (a) No.

(b) Does not arise.

Performance of the Civil Defence Cell

1253. SHRI SYED AHMAD HASH-MI: Will the Minister of RAILWAYS be pleased to refer to the answer to Unstarred Question 544 given in the Rajya Sabha on the 28th November, 1977 and state:

- (a) the details regarding formance of the Civil Defence Cell at the Headquarters of the North-Eastern Railway for the period from 1st July to the 30th September, 1977;
- (b) the number of railway employees who were given training in Civil Defence by this Cell during the above period; and
- (c) whether the necessity to continue this Cell has been considered; if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The Civil Defence Cell at the Head. quarters of North-Eastern Railway performed the allotted duties during the period from 1-7-77 to 30-9-77. Details of work done cannot be divulged in public interest.

- (b) 405 volunteers were given training by the Cell during the period from 1-7-77 to 30-
- (c) With the enactment of the Civil Defence Act by the Parliament in May, 1968, Civil Defence Measures have been placed on permanent footing. Civil Defence Organisation of the Railways is an important part of the overall Civil Defence Organisation in the country. The question of discontinuing the Cell does not, therefore, arise.

Judges beloning to the Scheduled Castes and Scheduled Tribes in the **High Courts**

1254. SHRI PRASENJIT BAR MAN: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state the number of the serving Judges and Additional in the High Courts in the country who belong to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN); There are four Judges who belong to Scheduled Castes-one each in the High Courts of Andhra Pradesh, Calcutta, Kar_ nataka and Madras.

Setting up of Drug Units in West Bengal by Multinational Drug Firms

1255. SHRI SANAT KUMAR RAH A: Will the Minister of PETRO LEUM. CHEMICALS AND FERTILI ZERS be pleased to state:

- (a) whether it is a fact that a multinational drug firm is setting up a drug factory in West Bengal and two other multinational firms are also being invited to the State for this purpose;
- (b) whether it is also a fact that the public sector Indian Drugs and Pharmaceuticals Limited had plans to set up three drug units in the State